

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Original Application No 138 of 2020 (SZ)

IN THE MATTER OF:

Sh. V.B.R. Menon

Applicant

Versus

The Chief Secretary to Government of Tamilnadu and 7 Ors.

Respondent(s)

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Place: Chennai
Date: 28.10.2020

For SHELL INDIA MARKETS PVT. LTD.

M. Rajavelu

Authorised Signatory

DEPONENT

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**REPORT FILED ON BEHALF OF SHELL INDIA MARKETS PRIVATE
LIMITED, RESPONDENT NO.7**

I, M. Rajasekar, son of R.Manian, Hindu, aged about 38 years, having office address at Shell India Markets (P) Ltd., Shell Business Service Centre, RMZ Millenia Business Park, No. 143, Dr. M.G. Road, Perungudi, Chennai – 600 096, do hereby solemnly affirm and sincerely state as follows:

1. I am the Network Project Manager of the 7th Respondent Company and as such I am well acquainted with the facts and circumstances of the case. I have been duly authorized to file this compliance/status report on the installation of Vapour Recovery Systems (VRS) in the petroleum outlets belonging to this Respondent Company.
2. The instant O.A concerns the operation of Petroleum outlets and specifically on the point of installation of Vapour Recovery Systems (VRS) in the petroleum outlets. Pursuant to the orders dated 01.04.2019 and 22.07.2019 in O.A. No. 31 of 2019 and in O.A.No.86 of 2019 of the Hon'ble NGT, Principal Bench, CPCB has issued guidelines dated 07.01.2020 for setting up of new petrol pumps recommending installation of VRS in all such outlets having sale potential of 300kl per month and located in cities with population of more than 1 lakh. It has also directed installation of VRS in such outlets having sale potential of more than 100kl per month and located in cities having population of more than 10 lakh within a period of 03 months from the day monthly sales touch 100kl.
3. It is to be noted that this Respondent company was not a party to the above cited proceedings before the Hon'ble NGT, Principal Bench New Delhi. However, this Respondent company humbly submits that it has provided for installing VRS across all its outlets that have commenced construction post July 2019. All company and dealer owned sites have

For SHELL INDIA MARKETS PVT. LTD.

M. Rajasekar
Authorised Signatory

provisions readily kept in place for installing and commencing the operation of the VRS I and VRS II once the threshold level of sales is reached.

4. This Hon'ble Tribunal vide order dated 04.08.2020 directed Oil Marketing Companies ,including this Respondent to file a status report on implementation of VRS in relation to their petroleum outlets. In the meanwhile, the CPCB has directed this Respondent to install VRS at all existing retail outlets by July 2021 vide letter dated 18.09.2020, in terms of its guidelines dated 07.01.2020.
5. The status on installation of VRS by this Respondent company is as follows:
 - a. In Greater Chennai and surrounding districts, this Respondent has 25 retail outlets that are covered by the CPCB directions. Out of the 25, this Respondent Company has installed VRS in 8 outlets. In the remaining 17 outlets, this Respondent Company will comply with the timelines specified by CPCB.
 - b. This Respondent Company has 1 retail outlet that is covered by the CPCB directions. The VRS will be installed in the retail outlet in accordance with the CPCB directions.
 - c. To summarise, 26 retail outlets of the Respondent Company are covered by the Directions. Out of which, 8 retail outlets have been fitted with the VRS systems and in the remaining 18 outlets, VRS will be installed in accordance with the timelines in the CPCB Directions.
6. This Respondent company humbly prays that this Report may be received as a status / compliance report regarding the implementation of VRS in the outlets of this Respondent company. This Respondent craves the leave of this Hon'ble Tribunal to file a detailed response in relation to the contents of the Application filed by the Applicant.
7. The reply filed to CPCB is also filed herein for the convenience of this Hon'ble Tribunal.

For SHELL INDIA MARKETS PVT. LTD.
M. Rajasekar
Authorised Signatory

PRAYER

In view of above, it is respectfully prayed that this Respondent No.7 shall abide by any order/direction passed by this Hon'ble tribunal

For SHELL INDIA MARKETS PVT. LTD.

M. Rajaschaw

Authorised Signatory
DEPONENT

VERIFICATION

It is verified that the content of this report which is based on official record and information available in the office are true and correct. Nothing has been concealed therein.

Signed and verified on this the 28th day of October, 2020 at Chennai

For SHELL INDIA MARKETS PVT. LTD.

M. Rajaschaw

Authorised Signatory

DEPONENT

From: Prasad, Sidharth SIMPL-GRG
Sent: Tuesday, October 20, 2020 6:46 PM
To: 'pkgupta.cpcb@nic.in' <pkgupta.cpcb@nic.in>
Subject: FW: Compliance of CPCB direction dated September 18, 2020-reg.

Dear Sir,

Trust you continue to remain safe in these unprecedented times.

This is with reference to the letter vide email on 18 Sep 2020 and the letter dated 20 Oct 2020 regarding installation of Vapour Recovery Systems in petrol refueling stations other than those in Delhi NCR

In compliance with the direction set out vide the above referred letter, please find attached in **Annex 1** hereto the following requisite details:

- (1) List of existing petrol pump selling more than 100KLM located in million plus cities
- (2) List of retail outlets selling more than 300KLM located in cities with population between 01 lakhs to 10 lakhs.

As a responsible company, we are committed to complying with the directives for VRS installation under the above captioned letter. We would be extremely grateful if the timelines for the same for us are at parity with the timelines to Public Sector Companies . Further we are in the process of collating data for our retail sites which are spread across multiple states and would hereby request for a further time period of 3 weeks to submit our action plan for VRS installation.

In further compliance with the direction set out in the above referred letter, we shall submit monthly progress report of installation of VRS.

We remain committed to compliance with applicable laws.

Thank You”

Regards
Sidharth Prasad
Advisor-Public Policy & Government
Shell India
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E mail- sidharth.prasad@shell.com